

CCA 05/2000
in
OA No. 1161/99

6.3.2000 Hon. Mr. S.K.J. Naqvi, J.M.
Hon. Mr. S. Biswas, AM.

Sri P.K. Ashtama learned Counsel
for the petitioner. Heard. learned Counsel
for the petitioner ^{has} failed to show the status
of his service which he was having
prior to referred interim order
dated 24.12.99 and also ^{the order} which ^{may} shows
that his service status has been changed
by the alleged Contemner i.e. G.M. Tele-
Communication and Chief G.M. Tele-
Communication. Under the circumstances,
we don't find it a fit case ^{to issue} any
notice initiating contempt proceedings.

SOB
A.M.

Saw
J.M.

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